



CNR: KAHC010037002025

NC: 2026:KHC:57394
CRL.P No. 926 of 2025

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 12TH DAY OF OCTOBER, 2026

BEFORE

THE HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

CRIMINAL PETITION NO. 926 OF 2025 (482(Cr.PC) /
528(BNSS)-)

BETWEEN:

...PETITIONER

(BY SRI. NANJUNDA GOWDA M R., ADVOCATE)

AND:

1. THE STATE OF KARNATAKA
BY EAST ZONE WOMEN POLICE,
BENGALURU
REPRESENTED BY
STATE PUBLIC PROSECUTOR
BENGALURU-560 001



- 2.

...RESPONDENTS

(BY SRI. RANJITH KUMAR N., HCGP FOR R1;
SRI. JUNAID AHMED., ADVOCATE FOR R2)

Digitally Signed By:
SURAJ GOVINDA RAJ
15/10/2026, 13:38, Bengaluru
Verified



CNR: KAHC010037002025

NC: 2026:KHC:57394
CRL.P No. 926 of 2025

THIS CRIMINAL PETITION IS FILED U/S 482 CR.PC (FILED U/S 528 BNSS) PRAYING TO QUASH THE ENTIRE PROCEEDINGS AGAINST THE PETITIONER IN CC.NO.28638/2023 (IN CRIME NO.29/2023 OF EAST ZONE WOMEN POLICE) WHICH IS NOW PENDING ON THE FILE OF THE 11TH ADDL. CMM COURT, MAYO HALL UNIT, BENGALURU FOR THE OFFENCES P/U/S 323, 498(A), 504, 506 OF IPC AND SECTION 3 OF DOWRY PROHIBITION ACT.I.A.NO.1/2025 FOR STAY.I.A.NO.1/2025 FILED BY THE ADVOCATE FOR THE PETITIONER PRAYING TO STAY THE FURTHER PROCEEDINGS IN CC.NO.28638/2023 (IN CRIME NO.29/2023 OF EAST ZONE WOMEN POLICE) WHICH IS NOW PENDING ON THE FILE OF THE 11TH ADDL. CMM COURT, MAYO HALL, BENGALURU FOR THE OFFENCES P/U/S 323, 498(A), 504, 506 OF IPC AND SECTION 3 OF DOWRY PROHIBITION ACT, FOR THE REASONS STATED THEREIN.COPY SERVED ON SPP.OFFICE OBJECTIONS: 1. I.A PAGINATION TO BE SHOWN IN INDEX FORM.2. COURT NAME TO BE STATED CORRECTLY IN PREAMBLE, PRAYER AND ENTIRE PETITION MEMO (INCLUDING I.A. AND AFFIDAVIT).3. NAME OF PETITIONER (REGARDING INITIAL) TO BE STATED IN CAUSE TITLE.4. ADDRESS OF RESPONDENT 2 TO BE STATED CORRECTLY IN CAUSE TITLE.5. CERTIFIED COPY OF UPTO DATE PROCEEDINGS IN CC.NO.28638/2023 TO BE PRODUCED (TILL DATE OF FILING).6. XEROX/TYPED COPY TO BE ATTESTED AS TRUE COPY.POST CRL.P BEFORE R(P AND H) FOR ORDERS ON OFFICE OBJECTIONS.GTJ23012025SUBMITTEDVIDE R(P AND H) ORDER DATED 28.01.2025, OFFICE OBJECTIONS ARE NOT COMPLIED SO FAR1. I.A PAGINATION TO BE SHOWN IN INDEX FORM.2. COURT NAME TO BE STATED CORRECTLY IN PREAMBLE, PRAYER AND ENTIRE PETITION MEMO (INCLUDING I.A. AND AFFIDAVIT).3. NAME OF PETITIONER (REGARDING INITIAL) TO BE STATED IN CAUSE TITLE.4. ADDRESS OF RESPONDENT 2 TO BE STATED CORRECTLY IN CAUSE TITLE.5. CERTIFIED COPY OF UPTO DATE PROCEEDINGS IN CC.NO.28638/2023 TO BE PRODUCED (TILL DATE OF FILING).6. XEROX/TYPED COPY TO BE ATTESTED AS TRUE COPY.POST CRL.P BEFORE COURT FOR ORDERS ON NON COMPLIANCE OF OFFICE OBJECTIONS.SDY100625SUBMITTED: VIDE COURT ORDER DATED 27.06.2025, OFFICE OBJECTION ARE NOT COMPLIED WITH. OFFICE OBJECTION:1. I.A PAGINATION TO BE SHOWN IN INDEX FORM.2. COURT NAME TO BE STATED CORRECTLY IN PREAMBLE, PRAYER AND ENTIRE PETITION MEMO (INCLUDING I.A. AND AFFIDAVIT).3. NAME OF PETITIONER (REGARDING INITIAL) TO BE STATED IN CAUSE TITLE.4. ADDRESS OF RESPONDENT 2 TO BE STATED CORRECTLY IN CAUSE TITLE.5. CERTIFIED COPY OF UPTO DATE PROCEEDINGS IN CC.NO.28638/2023 TO BE PRODUCED (TILL DATE OF FILING).6. XEROX/TYPED COPY TO BE ATTESTED AS

Digitally Signed By:
SURAJ GOVINDA RAJ
15/10/2026, 13:38, Bengaluru
Verified



CNR: KAHC010037002025

NC: 2026:KHC:57394
CRL.P No. 926 of 2025

TRUE COPY.HCGP FOR RESPONDENT NO.1. SRI. SAMEERA BANU,
ADV. FOR RESPONDENT NO.2 (VAKALATH FILED) POST CRL.P.
BEFORE COURT FOR ORDERS REG. NON-COMPLIANCE OF OFFICE
OBJECTIONS. RR080925

THIS CRIMINAL PETITION, COMING ON FOR ADMISSION, THIS
DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

ORAL ORDER

1. The petitioner is before this Court seeking for the
following reliefs;

- i. *Call LCR in C.C.No.28638/2023 (in Crime No.29/2023 of East Zone Women Police) for the offences punishable under sections 323, 498(A), 504, 506 of IPC and section 3 of Dowry Prohibition Act now which is pending on the file of the 11th Additional Chief Metropolitan Magistrate Court, Mayo Hall Unit, Bengaluru.*
- ii. *Quash the entire proceedings against the petitioner in C.C.No.28638/2023 (in Crime No.29/2023 of East Zone Women Police) which is now pending on the file of the 11th Additional Chief Metropolitan Magistrate Court, Mayo Hall Unit, Bengaluru for the offences punishable under sections 323, 498(A), 504, 506 of IPC and section 3 of Dowry Prohibition Act.*
- iii. *Pass any other order/s as deems fit in the facts and circumstances of the case in the interest of justice.*

2. The matter was referred to mediation with the consent of the parties, thereby affording them an opportunity to resolve the dispute amicably. Having consented to such a reference, the petitioner was

Digitally Signed By:
SURAJ GOVINDA RAJ
15/10/2026, 13:38, Bengaluru
Verified



CNR: KAHC010037002025

NC: 2026:KHC:57394
CRL.P No. 926 of 2025

duty-bound to participate in the mediation proceedings sincerely and diligently. The petitioner could not have sought the benefit of a reference to mediation and thereafter frustrated the process by remaining absent.

3. Though the petitioner appeared before the mediator on the first occasion, the petitioner remained absent on the subsequent two occasions, despite the respondent being present. This repeated absence, without any satisfactory explanation, makes it evident that the petitioner did not intend to pursue the mediation process in good faith. The conduct of the petitioner clearly indicates that the reference to mediation was used as a ruse to secure an adjournment and delay the proceedings before this Court, rather than as a genuine attempt to arrive at an amicable settlement.
4. Such conduct cannot be countenanced. The mediation process is not a device to be employed for obtaining adjournments at the convenience of a litigant. The petitioner's conduct not only defeats the very object of mediation but also undermines the sanctity of the process and the authority of this Court. It wastes the time and effort of the mediator

Digitally Signed By:
SURAJ GOVINDA RAJ
15/10/2026, 13:38, Bengaluru
Verified



CNR: KAHC010037002025

NC: 2026:KHC:57394
CRL.P No. 926 of 2025

and the respondent, who attended the proceedings in good faith, and amounts to an abuse of the indulgence extended by this Court.

5. A party cannot be permitted to invoke the mediation process to secure time from the Court and thereafter frustrate that very process by failing to participate.
6. Such conduct undermines the sanctity of the mediation process and the confidence that the Court places in parties when referring matters for an amicable resolution. It also results in the wastage of judicial time and the time and effort of the mediator and the other party, who has attended the proceedings in the expectation that the reference would be pursued in good faith. The efficacy of court-referred mediation depends upon the bona fide participation of the parties; treating it as a device to obtain adjournments would defeat its very object.
7. In these circumstances, the petitioner is not entitled to any further indulgence or equitable consideration. Permitting the petitioner to take advantage of the reference to mediation while deliberately frustrating the process would undermine the efficacy of court-referred mediation and encourage the misuse of

Digitally Signed By:
SURAJ GOVINDA RAJ
15/10/2026, 13:38, Bengaluru
Verified



CNR: KAHC010037002025

NC: 2026:KHC:57394
CRL.P No. 926 of 2025

judicial process. This Court is, therefore, constrained to take a firm view of the petitioner's conduct. Accordingly, the petition stands ***dismissed*** on this ground.

8. In view of dismissal of the main petition, pending IA's does not survive for consideration. Hence, IA stands dismissed.

Digitally Signed By:
SURAJ GOVINDA RAJ
15/10/2026, 13:38, Bengaluru
Verified

(SURAJ GOVINDARAJ)
JUDGE

SR
List No.: 1 Sl No.: 64